

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:2787
ANSWERED ON:29.08.2012
DISCIPLINARY CASES OF IAS OFFICERS
Semmalai Shri S.

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) the details of IAS officers in the Central Government Service against whom disciplinary cases have been initiated during the last three years;
- (b) the details of punishments imposed on those IAS officers for proven charges during the above period; and
- (c) the number of appeals pending against the penalties imposed during the above period?

Answer

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office.
(SHRI V. NARAYANASAMY)

(a) & (b): During the last three years and in the current year up to 23rd August, 2012, disciplinary proceedings have been initiated against 9 IAS officers (including one IAS officer Trainee / Probationer) for alleged irregularities while serving in connection with affairs of the Central Government. Out of 9 officers so far, penalty has been imposed on one officer. A statement showing details is annexed.

(c): As per Rule 15(i) of the All India Services (Discipline & Appeal) Rules, 1969, no appeal lies against an order issued by the Central Government by order and in the name of the President.